

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C).....
CC No(s). 19911/2011(Arising out of impugned final judgment and order dated 09/11/2010
in SA No. 697/2003 passed by the High Court of Judicature at
Allahabad)

STATE OF U.P. & ANR.

Petitioner(s)

VERSUS

MOTI LAL

Respondent(s)

(Offfice report on default)

Date : 04/08/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
[IN CHAMBERS]

For Petitioner(s)

Mr. Rajeev Dubey, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Two weeks' further time is granted to learned
counsel for the petitioners for filing the proof of
deposit of cost of Rs. 500/- and documents as pe
undertaking given by him.

(Rachna)
Sr. P. A.(Renu Diwan)
Court Master

Signature Not Verified

Digitally signed by
Rajni Mukhi
Date: 2015.08.08
11:51:46 IST
Reason: